

In the Central Administrative Tribunal

Principal Bench: New Delhi

RA 268/92 in

Date of Order: 29.03.93.

OA No.1613/91

Union of India & Another

...Applicants

Versus

Shri Jaidev Malik

...Respondent

Coram:-

The Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman(J)

The Hon'ble Mr. I.K. Rasgotra, Member (A)

For the applicants None

For the respondent Shri P.P. Khurana, Counsel.

O R D E R

On 17.2.1992 this Tribunal passed an interim order in OA No.1613/91. This order is sought to be reviewed by means of this Review Application at the instance of the department.

2. The Application was filed on 25.6.1992 alongwith an application praying that the delay in filing the Review Application may be condoned.

3. We are doubtful as to whether the application for reviewing an interim order is maintainable. However, on merits also we are satisfied that no case for review has been made out. The respondents were directed by the Tribunal to open the sealed cover as an

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84) ^{measure} interim order. In our opinion, no case exists for reviewing the order. Since we are passing the order on merits, we are not making any comment on the application seeking condonation of delay. The Review Application is, accordingly, rejected.

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(I.K. Rasgotra)
Member (A)

S.K.
(S.K. Dhaon)
Vice-Chairman

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